THE HIGH COURT OF MEGHALAYA, AT SHILLONG.

CIRCULAR

NO.HCM.II/03/2013-Estt/

Dated the July, 2020

In continuation to this Registry's earlier notification No.HCM.II/03/2013-Estt/1601 dated, Shillong the 30th June, 2020, the Hon'ble, the Chief Justice is pleased to direct that physical functioning of the High Court shall remain suspended till 15th August, 2020 or until further orders, whichever is earlier.

The modalities for taking up matters of extreme urgency - as already notified in the circular dated 25th March, 2020 - shall continue during the aforesaid period.

By order,

Registrar General

Memo No.HCM.II/03/2013-Estt/ /837A

Dated the 31st July, 2020

Copy for information to: -

- 1. The Registrar-Cum-Principal Private Secretary to the Hon'ble, the Chief Justice.
- 2. The Private Secretary to Hon'ble Mr Justice R.V.More.
- 3. The Private Secretary to Hon'ble Mr Justice H.S. Thangkhiew.
- 4. The Private Secretary to Hon'ble Mr Justice W.Diengdoh.
- 5. The Advocate General to the Government of Meghalaya, Shillong.
- 6. All District & Sessions Judges.
- 7. The Member Secretary, Meghalaya State Legal Services Authority, Shillong.
- 8. The Assistant Solicitor, Central Government.
- 9. The President/Secretary High Court Bar Association.
- The President/ Secretary of Shillong / Nongpoh / Jowai / Nongstoin / Tura / Williamnagar / Mawkyrwat/ Ampati Bar Associations.
- 11. The Registrar Administration, High Court of Meghalaya, Shillong.
- 12. The Central Project Co-ordinator, High Court of Meghalaya for uploading the guidelines in the Official website.
- 13. Office file.

Registrar General